

(2)

## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

OA No. 2100/2000New Delhi: this the 23<sup>rd</sup> day of October, 2000.

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A).

HON'BLE DR. A. VEDAVALLI, MEMBER (J)

V. S. Tyagi,  
S/o Shri B. S. Tyagi,Chief Pharmacist,  
Northern Railway,

R/o 10/12, Railway Colony

....Applicant

(Applicant in person)

Versus

Union of India

through

The General Manager,

Northern Railway,

Baroda House,

New Delhi.

2. The Divl. Railway Manager,

Northern Railway,

State Entry Road,  
New Delhi.

3. Dr. A. K. Sanger,

Senior DMO,  
Delhi, Divisional Hospital,

Northern Railway,

S.P. Mukherjee Marg,  
Delhi.

4. Dr. (Mrs.) Deepali Gupta,

Senior DMO,

Delhi, Civil Hospital,

Northern Railway,

S.P. Mukherjee Marg,  
Delhi.

....Respondents

ORDERMr. S. R. Adige, VC (A):

Applicant seeks a direction to respondents to

(i) allow him to cross-examine the PWs and

adduce evidence in defence.

(ii) grant him reasonable time to submit his defence.

(3)

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2. As per para 4.18 of the OA, applicant is being proceeded against departmentally and has been issued a chargesheet dated 8/18/5/98.

3. The procedure for conduct of departmental proceedings have been laid down in detail in the CCS(CCA) Rules and instructions issued from time to time thereunder. Respondents would be expected strictly to abide by the same, and no directions of an interlocutory nature to respondents are called for at this stage.

4. If after conclusion of the DE any grievance survives it will be open to applicant, after exhausting the statutory remedies available to him to agitate his grievance in accordance with law if so advised.

5. The OA is disposed of as above in limine. No costs.

A. VedaValli  
( DR. A. VEDAVALI )  
MEMBER (J)

S. R. Adige  
( S. R. ADIGE )  
VICE CHAIRMAN (A)

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